

**DECLARATION OF EXEMPTION UNDER THE
REGISTRATION OF FOREIGNERS ACT**

Shri Hathl: On behalf of Shri Datar, I beg to lay on the Table a copy

of each of the following Declaration of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939, namely:—

(1)	1/62/56-F. I.	dated the 8th December, 1956	(1 Declaration)
(2)	10/114/56-F. I.	dated the 26th December, 1956	(1 Declaration)
(3)	1/67/56-F. I.	dated the 28th December, 1956	(2 Declarations)
(4)	1/66/56-F. I.	dated the 28th December, 1956	(1 Declaration)
(5)	1/1/57-F. I.	dated the 12th January, 1957	(1 Declaration)
(6)	1/3/57-F. I.	dated the 14th January, 1957	(1 Declaration)
(7)	1/4/57-F. I.	dated the 19th January, 1957	(1 Declaration)
(8)	1/5/57-F. I.	dated the 23rd January, 1957	(1 Declaration)
(9)	1/6/57-F. I.	dated the 29th January, 1957	(1 Declaration)
(10)	1/7/57-F. I.	dated the 31st January, 1957	(1 Declaration)
(11)	1/9/57-F. I.	dated the 9th February, 1957	(1 Declaration)
(12)	1/12/57-F. I.	dated the 15th February, 1957	(1 Declaration)
(13)	1/13/57-F. I.	dated the 21st February, 1957	(1 Declaration)
(14)	1/16/57-F. I.	dated the 6th March, 1957	(1 Declaration)
(15)	1/20/57-F. I.	dated the 12th March, 1957.	(1 Declaration)

[Placed in Library. See No. S/67/57]

ESTIMATES COMMITTEE

FIFTY-FIRST, FIFTY-SIXTH AND FIFTY-SEVENTH REPORTS

Shri B. G. Mehta (Gohilwad): I beg to present the following Reports of the Estimates Committee:—

- (1) Fifty-first Report on the Ministry of Transport—Intermediate and Minor Ports.
- (2) Fifty-sixth Report on the Ministry of Defence Army Stores.
- (3) Fifty-seventh Report on the action taken by Government on the recommendations contained in the Ninth Report of the Committee.

RESIGNATION OF A MEMBER

Mr. Speaker: I have to inform the House that Shri A. V. Thomas has resigned his seat in Lok Sabha with effect from the 20th March, 1957.

KERALA BUDGET, 1957-58

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): Mr. Speaker, I beg to present the statement of estimated receipts and expenditure of the State of Kerala for the year 1957-58.

The general elections are just over and it would be sometime before a new Government is formed and is able to present its Budget to the new

State legislature. Meanwhile, it is necessary to vote funds before the close of this month to enable the State Administration to carry on until the new Government is in a position to get the Budget for the full year passed by its legislature. This is, therefore, an interim Budget in which the Parliament is being asked to vote supplies for the first three months of the coming year.

Before dealing with the Budget for the ensuing year, I would like to mention that the Revised Estimates for the current year are not being shown in the Budget documents as the Kerala State came into being only on the 1st November, 1956, and the figures for the last five months of the year will bear no comparison with the estimates for the whole year.

The revenue of the Kerala State for the year 1957-58 has been estimated at Rs. 26.50 crores and the expenditure on revenue account at Rs. 27.52 crores resulting in a revenue deficit of Rs. 1.02 crores. The revenue estimates do not take credit for any new tax or enhancement of the existing rates of taxes, which would be for the new Government to consider. An additional credit of Rs. 75 lakhs has, however, been assumed from the imposition of Inter-State Sales Tax and the conversion of the rates of sales tax into decimal coinage. The estimates also assume a small credit